

बताया था कि उत्तर प्रदेश में चीनी मिल-मालिकों की तरफ किसानों का लगभग पचास करोड़ रुपया बकाया है। इसी प्रकार आन्ध्र प्रदेश और मध्य प्रदेश में भी किसानों का बहुत ज्यादा रुपया बकाया है। चीनी की फँक्टरियों की आर्थिक हालत बहुत खराब और दयनीय है और अब सरकार द्वारा उनकी व्यवस्था किये जाने के सिवाय और कोई उपाय नहीं रह गया है। जब चीनी उद्योग पर इतना भारी संकट है, फँक्टरी मालिक मनमाने तौर पर काम करते हैं। किसानों और मजदूरों को लम्बे समय तक पेमेंट नहीं करते हैं यहां तक कि प्राविडेंट फंड की रकम भी अपने निजी उपयोग में लाते हैं, और सरकार इस बात पर विचार कर रही है कि वह चीनी उद्योग का राष्ट्रीयकरण करे या न करे। श्री वाजपेयी जी ने बताया है कि महाराष्ट्र में शुगर इंडस्ट्री अच्छे ढंग से चल रही है। वहां शुगर इंडस्ट्रीज प्रायः सहकारिता के आधार पर चल रही है। क्या सरकार उस दिशा में विचार करने जा रही है, या, जैसा कि मंत्री महोदय ने 2 अप्रैल को अपने उत्तर में बताया था, केन्द्रीय सरकार इस बारे में राज्य सरकारों को ठीक से निर्देश देकर स्थिति सुधारेंगी। किन्तु केन्द्र सरकार डायरेक्टिव नहीं दे पाती है, क्योंकि सरकार का वर्तमान कानून बिल्कुल बेकार है। सरकार वर्तमान कानून में संशोधन करे अन्यथा किसान और मजदूर इसी प्रकार पीड़ित होते रहेंगे, जिस प्रकार कि वे आज हैं? आज भी मिल-मालिकों पर किसानों और मजदूरों का करोड़ों रुपया बकाया है और वे मनमाने तौर पर काम कर रहे हैं। मैं जानना चाहता हूँ कि सरकार राष्ट्रीयकरण के अलावा स्थिति सुधारने के लिए और कौनसे कदम उठा रही है।

**श्री शेर सिंह :** मैं मानता हूँ कि बहुत सी मिलों के मालिकों ने किसानों के गन्ने का पैसा अभी तक नहीं दिया है और सारे भारत में वह रकम कोई पचास करोड़ २० के करीब है। खाली उत्तर प्रदेश में वह रकम 19, 20 करोड़ के करीब बनती है। हमने उसके लिए कदम भी

उठाये हैं। जैसा कि मैंने एक प्रश्न के अपने उत्तर में पहले कहा है, उत्तर प्रदेश सरकार ने छः मिलों को आक्शन करने का हुक्म दिया है, ताकि किसानों को पैसा दिया जा सके। इस बारे में जितने भी उचित कदम हो सकते हैं, वे हम उठा रहे हैं। इन सब बातों को ध्यान में रखते हुए राष्ट्रीयकरण की नीति पर विचार करना है। यह प्रश्न कमीशन के सामने है। वह इन सब बातों को सोच कर हमारे सामने अपनी रिपोर्ट पेश करेगा।

12. 16 hrs.

#### AKREST OF MEMBERS

MR. SPEAKER: I have to inform the House that I have received the following telegram, dated the 26th June, 1971, from the Sub-divisional Officer, Patna:

"Shri Ishwar Chaudhry, Member, Lok Sabha, was arrested on the 25th June, 1971, under Section 143, Indian Penal Code and Section 128, Indian Railways Act."

I have also to inform the House that I have received the following wireless message from the Director, Government Railway Police, Bhopal, dated the 26th June, 1971:—

"Shri B. S. Chowhan, Member, Lok Sabha, has been arrested on the 26th June, 1971, at 17.00 hours at Railway Station Bhopal under Sections 128/120 Railways Act. He has been remanded to judicial custody and is at present in District Jail, Bhopal."

12.17 hrs

#### ELECTION TO COMMITTEE ON PUBLIC ACCOUNTS

SHRI SEZHIYAN (Kumbakonam): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on Public Accounts of this House for the unexpired portion of the term of the Committee

[Sari Sezhiyan]

ending on the 30th April, 1972, in the vacancy caused by the resignation of Shri Niranjan Varma from the Committee and do communicate to this House the name of the member so nominated by Rajya Sabha."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on Public Accounts of this House for the unexpired portion of the term of the Committee ending on the 30th April, 1972, in the vacancy caused by the resignation of Shri Niranjan Varma from the Committee and do communicate to this House the name of the member so nominated by Rajya Sabha."

*The motion was adopted.*

12.18 hrs.

**MOTION RE: STATEMENTS BY MINISTER OF EXTERNAL AFFAIRS ON SHIPMENT OF AMERICAN ARMS TO PAKISTAN AND HIS RECENT VISIT ABROAD**

MR. SPEAKER: We shall now take up the discussion under item 4. There is an alternative motion by Mr. Jyotirmoy Bosu, which I have allowed to be circulated. How much time will the minister need for his reply?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): About  $\frac{3}{4}$  hour.

MR. SPEAKER: How much time would the mover need?

SHRI BHAGWAT JHA AZAD (Bhagalpur): I require half an hour for initiating the debate. At the end, I may require 10 or 15 minutes. It will depend on what the minister says.

MR. SPEAKER: I will call on the minister at 5 o'clock. After he finishes, Mr. Azad will reply.

This is a very important subject. I would request hon. members to observe patience and restraint and avoid acrimony.

SHRI BHAGWAT JHA AZAD: Mr. Speaker, I beg to move:

"That the statements made by the Minister of External Affairs on the 24th and 25th June, 1971 regarding (i) the shipment of American arms to Pakistan and (ii) his recent visit to certain foreign countries, be taken into consideration."

I am very sorry to move this motion, specially part (i) about American shipment of arms to Pakistan. It is to express our grave concern and resentment against the US Government, which has been sending arms to Pakistan since long, and now at this critical juncture too.

I am moving my motion on four grounds. My first ground is the betrayal of the US Government of the lovers of democracy in this part of the sub-continent. My second ground is that I hold and firmly believe that these arms are not intended or meant to refuel the guillotining and the genociding of the military machine of Pakistan but it is also meant to arm Pakistan against aggression on India. Thirdly, I want to speak to the American people and to the world at large about the indecent, unseemly political and diplomatic behaviour of USA. When our Foreign Minister was being entertained with lunch and dinner and showers of sympathy were being poured for Bangla Desh, *Padma* and *Sunderbans* were sailing on the high seas with lethal weapons for murder and butchery of the people of Bangla Desh, who refused to be a colony of West Pakistan. My fourth ground for moving this motion is that it is a definite calculated move by America to upset the balance of power in this part of the sub-continent against India, which it is doing long since 1950-51, to which I will come to later on. On these important grounds, and other grounds too, I move that the shipment of American arms to Pakistan may be taken serious notice of.

When I say this I would like to make it clear that I am not speaking against the American people, nor against the American press which is being led by the *New York*